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(A) OA. 892/96.

Serial No. of Order	Date of Order	Order with Signature	
..1	16.12.96	<p>sponsored by the Employment Exchange.</p> <p>In view of the facts stated above, admit.</p> <p>Issue notice to the Respondents to show cause within four weeks. Rejoinder, any within two weeks thereafter.</p> <p>As an interim measure, it is directed that if the selection process for the post of EDBPM, Markana, in account with Bhadrak Head Office is not yet complete, the same shall not be done without the leave of this Court.</p> <p>Hand over a copy of the order to the petitioner's counsel.</p> <p><i>Manaswini</i> MEMBER (ADMINISTRATIVE)</p>	<p>free copy of the order no 1 dt 16-12-96 given to the applicant's counsel.</p> <p><i>SD</i> 18/12</p> <p><i>Manu</i> 18.12.96</p>
2	2.4.97	<p>Heard the learned counsel for the petitioner and learned Addl. Standing Counsel Shri U.B.Mohapatra appearing for the Respondents. Learned counsel for the applicant prays for withdrawing the Application. The prayer is allowed. Accordingly the Application is hereby dismissed as withdrawn. NO costs.</p> <p><i>John</i> CHAIRMAN</p> <p><i>VICE CHAIRMAN</i> 24/12</p> <p><i>SD</i> 19/12</p> <p><i>Manu</i> 19.12.96</p>	<p>Received copy of the order dt 16.12.96 on behalf of the Dr. M.R. Pandey <i>SD</i> dt 18-12-96</p> <p><i>Notice with copy of the order No 1 dt. 16-12-96 sent to all respects by regd. post/MS.</i></p>